

ANNUAL ACCOUNTS OF VISAKHAPATNAM AND MADRAS PORT TRUSTS, MOTOR VEHICLES (DIPLOMATIC AND CONSULAR OFFICERS' VEHICLES) REGISTRATION (AMDT) RULES, AND NOTIFICATIONS RE. ANDHRA PRADESH AND ORISSA MOTOR VEHICLES RULES

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA):
I beg to lay on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1971-72 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-5498/73].
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Madras Port Trust for the year 1971-72 and the Audit Report thereon. [Placed in Library. See No. LT-5499/73].
- (3) A copy of the Motor Vehicles (Diplomatic and Consular Officers Vehicles) Registration (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 1431 in Gazette of India dated the 19th May, 1973, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-5500/73].
4. (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—

(a) G.O.Ms. No. 1295 published in Andhra Pradesh Gazette dated the 24th May, 1973 making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964.

(b) G.O.Ms. No. 497 published in Andhra Pradesh Gazette dated the 7th June, 1973 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(c) G.O.Ms. No. 515 published in Andhra Pradesh Gazette dated the 7th June, 1973 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(ii) Three statements (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notifications.

[Placed in Library. See No. LT-5501/73].

(5) (i) A copy of Orissa Notification S.R.O. No. 659/73 published in Orissa Gazette dated the 20th July, 1973 making certain amendment to the Orissa Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.

[Placed in Library. See No. LT-5502/73].